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SLP(Crl.)No. 153 OF 2004

ITEM No.49

Court No. 4

SECTION IIA

A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 153/2004

(From the judgement and order dated 01/04/2003 in CRLA 1004/99
of The HIGH COURT OF MADRAS)

SREE VIJAYAKUMAR & ANR.

Petitioner (s)

VERSUS

STATE BY INSPECTOR OF POLICE, KANYAKUMARI

Respondent (s)

(With Appln(s) for c/delay in filing SLP and exemption from filing O.T.)
(With Office Report)

Date : 12/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. ATM Rangaramanujam, Sr. Adv.

Mr. Giresh Kumar, Adv.

Mr. Ankur S. Kulkarni, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Petitioner to take steps to serve the unserved respondents within four weeks.
Dasti in addition.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master